



# ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರ

ಅಧಿಕೃತವಾಗಿ ಪ್ರಕಟಿಸಲಾದುದು

ಸಂಪುಟ - ೧೫೭  
Volume - 157

ಬೆಂಗಳೂರು, ಬುಧವಾರ, ೧೬, ಫೆಬ್ರವರಿ, ೨೦೨೨(ಮಾಘ, ೨೭, ಶಕವರ್ಷ, ೧೯೪೩)  
BENGALURU, WEDNESDAY, 16, FEBRUARY, 2022(MAGHA, 27, SHAKAVARSHA, 1943)

ಸಂಚಿಕೆ ೩೧  
Issue 31

ಭಾಗ ೨

ನೇಮಕಗಳು, ಸ್ಥಳ ನೇಮಕಗಳು, ವರ್ಗಾವಣೆಗಳು, ರಜೆ ಮತ್ತು ಅಧಿಕಾರಗಳು,  
ಕರ್ನಾಟಕ ಉಚ್ಚ ನ್ಯಾಯಾಲಯದ ಅಧಿಸೂಚನೆಗಳು

HCE 715/2005

High Court of Karnataka,  
Bengaluru,  
Dated 14<sup>th</sup> February 2022.

## NOTIFICATION

In exercise of the power conferred under Section 5(1) & (2) of the Right to Information Act, 2005, the High Court of Karnataka hereby designate the following officers as the State Public Information Officer and the First Appellate Authority as required under Section 19 of the Right to Information Act, 2005 to the Arbitration Centre, Bengaluru.

Sl. No.	Name of the Court	State Public Information Officer	State Assistant Public Information Officer	First Appellate Authority
1.	Arbitration Centre, Bengaluru	Section Officer of the said Authority	-	Director, Arbitration Centre, Bengaluru

BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sd/-  
REGISTRAR GENERAL

PR-84

ಮುದ್ರಕರು ಹಾಗೂ ಪ್ರಕಾಶಕರು:- ಸಂಕಲನಾಧಿಕಾರಿಗಳು, ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರ, ಸರ್ಕಾರಿ ಕೇಂದ್ರ ಮುದ್ರಣಾಲಯ, ಬೆಂಗಳೂರು.